

(e) Vayudoot plans to link Kailashgar, Rupsi, and Kamalpur in the near future. It also proposes to link Along, Daporizo, Passighat, Zero and Aizwal as soon as the necessary infrastructural facilities have been developed at these stations. A Dornier aircraft is proposed to be based at Gauhati for operations to these stations.

PTO/LTC Facilities to Retired Government Servants

3342. SHRI LAKSHMAN MALLICK: Will the PRIME MINISTER be pleased to state :

(a) whether Railway authorities extend to their retired employees PTO facilities once in a year;

(b) if so, whether Government propose to extend similar facilities like LTC etc. to retired Government servants once in a year or after every four years, considering the fact that they have devoted their most important part of life in the service of Government; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) No, Sir.

(b) and (c) Do not arise.

Cheeta's Habitat in State

3343. PROF. RAMKRISHNA MORE: Will the PRIME MINISTER be pleased to state :

(a) whether Government have decided to set up Cheeta's habitat in several States; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT

AND FORESTS (SHRI BIR SEN) : (a) The cheetah is extinct in India. There is no proposal to set up habitat for cheetah.

(b) Does not arise.

Special Investigation Cell in connection with Delhi Riots

3344. SHRI RAJKUMAR RAI: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Delhi High Court has directed Attorney General to inform it about the scope of the Special investigation cell set up by authorities in connection with the riots that followed the assassination of late Prime Minister Mrs. Indira Gandhi;

(b) what are the details; and

(c) how the investigation is going on ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) Yes Sir. The Delhi High Court, during the hearing of a case, had directed the Attorney General to furnish information about the Special Investigation Cell. This information had been furnished to the Court. Incidentally, the Court has already given its judgement on 11.3.1965 dismissing the writ petition.

(b) The Special Investigation Cell of the Vigilance Department has been constituted by the Commissioner of Police, Delhi for investigating into complicated cases arising out of the recent disturbances in Delhi.

(c) 51 cases of various police districts in Delhi which were found to be complicated were transferred from various Police Stations to Special Investigation Cell. During the course of investigation of 51 cases, officers of Special Investigation Cell have examined more than 1474 persons to identify criminals. The Special Investigation Cell, while investigating these cases, has effected arrests of 122 persons.